

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN.NO. O.A. 447/87.

DATE OF DECISION: 5.11.1992.

Jagdish Mittar.

..Petitioner.

Versus

Union of India & Ors.

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the petitioner,

Shri N.D. Batra with Shri K.L. Bhandula, Counsel.

For the Respondent 1&2.

Shri P.P. Khurana, Counsel.


For the Respondents 3,4 & 5.

Shri A.K. Behra, proxy for  
Shri Inderjit Sharma, Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This matter stands clearly concluded by an earlier judgement of the Tribunal in O.A. No. 601/87 R.K. Kapoor Vs. Union of India & Ors. The petitioner is admittedly senior to Shri R.K. Kapoor in whose favour an earlier decision has been rendered by the Tribunal. As the matter stands fully covered, we do not propose to elaborate the facts. It is enough to follow the aforesaid judgement. We, therefore, allow the O.A., quash the seniority given to the petitioner in the cadre of Accountants as per Annexure 'XII' dated 25.2.1980 as also the seniority assigned to him as per Annexure 'X' dated 5.12.1984 in the cadre of Supdt.(A/Cs) in the Directorate of Estates and direct the respondents to accord seniority to the petitioner on the basis of the ranking given to him in Annexure 'V' of Accountants as on 1.9.1973. The seniority so accorded to him shall further be reflected in accordance with law in the seniority list of Superintendents. The petitioner shall be given all consequential monetary benefits. No costs.

  
(I.K. RASGOTRA)  
MEMBER(A)

  
(V.S. MALIMATH)  
CHAIRMAN

'SRD'